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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

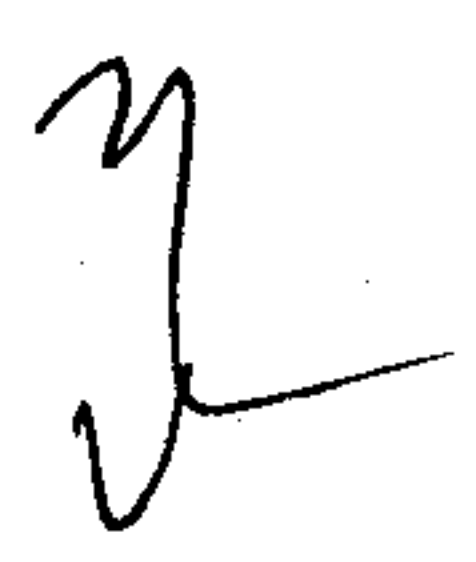
C.P. (I.B) No. 80/9/NCLT/AHM/2018

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.02.2018**

Name of the Company: Sagardeep Engineers Pvt Ltd.
V/s.
Anil Techno Plus Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	NIPUN SINGHVI VISHAL J DAVE	Adv	Applicant	
2.				

ORDER

Learned Advocate Mr. Vishal Dave with Learned Advocate Mr. Nipun Singhvi present for present for Operational Creditor/ Petitioner. None present for Respondent.

In view of commencement of insolvency resolution process in respect of M/s. Anil Technoplus Ltd in CP(IB) 198/2017, there is no need to pass separate order in this petition.

However, the operational creditor can file its claim, if any, before the IRP appointed in CP(IB) 198/2017.

Petitioner is disposed of accordingly.


**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 19th day of February, 2018.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**